

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2583  
ANSWERED ON:28.07.2014  
MIHAN PROJECT  
Mani Shri Jose K.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has approved Multi-model International Cargo Hub and Airport at Nagpur (MIHAN) project and if so, the present status of the project;
- (b) whether the Union Government has received any request from the State Government of Maharashtra to grant approval to the Memorandum of Understanding (MoU) signed for exchange of land for this project; and
- (c) if so, the details thereof along with the action taken thereon and the time by which the said project is likely to be completed?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

(a); Yes, Madam. The Govt. of India approved the MIHAN project including formation of Joint Venture Company (JVC) with partner as Maharashtra Airport Development Company Limited (MADC) and Airports Authority of India (AAI). It was also approved to transfer the existing Nagpur airport to the JVC in January, 2008. The JV agreement between MADC and AAI was signed on 22.02.2009 and registered in June, 2009. Dr. B.R. Ambedkar International Airport, Nagpur was transferred to JV company by AAI on 7.8.2009 and this airport is operated by MIHAN India Ltd. since then.

(b) & (c): A Memorandum of Understanding (MoU) between MADC and Indian Air Force (IAF) for exchange of land for MIHAN project was finalised in July, 2009. However, a portion of land proposed to be exchanged by IAF was disputed as it originally belonged to the AAI and was on lease to IAF. Subsequent to the settlement of the dispute by the Arbitration Committee appointed for this purpose, IAF has raised a revised draft MoU with certain modifications for approval of MADC. However, the revised MoU is found to be not acceptable to MADC who has now returned the same with the suggestion that IAF may honor the MoU already agreed upon by the parties in 2009. The IAF and MADC have to settle the matter mutually.